

Shri R. P. Garg : The hon. Deputy Minister just now said that the divisional system is a better system. May I know why this uniform system is not adopted in all the railways, and by what time it will be done ?

Mr. Speaker : These are all arguments. The hon. Minister has already said that he is rationalising and introducing the divisional system bit by bit and so on.

Sardar Iqbal Singh : May I know whether there is any proposal under consideration by the Government for giving more powers to the divisional superintendents for improving the efficiency of the railways ?

Shri Alagesan : As I said, we have already got the divisional system. The powers that are being enjoyed at present by the divisional superintendent will be enjoyed by the superintendents of the new divisions on other railways also.

सरदार ए० एस० सहगल : जहाँ पर डिवाजनल सिस्टम काम कर रहा है, वहाँ पर दूसरी जोनल रेलवे का डिवाजन बनाने के सम्बन्ध में सरकार का क्या रुख होगा ?

The Minister of Railways and Transport (Shri L. B. Shastri) : I could not follow the question.

Sardar A. S. Saigal : In Nagpur there is a divisional headquarters of the Central Railway. Will they have a divisional headquarters of the South-Eastern Railway also there ?

Shri L. B. Shastri : Let him put the question in Hindi.

Mr. Speaker : Order, order. Hon. Member gets so excited unfortunately. There is nothing to lose one's balance over this matter. Let him put the question again in Hindi. The Minister will answer in Hindi.

सरदार ए० एस० सहगल : मेरे कहने का मतलब यह है कि नागपुर में जहाँ पर कि सेंट्रल रेलवे का डिवाजनल आफिस वर्क कर रहा है, वहाँ पर साउथ-ईस्टर्न रेलवे का डिवाजनल आफिस भी क्या आप बनाने का विचार कर रहे हैं ?

श्री एल० बी० शास्त्री : जी हाँ, भगर आपने जो अभी डिप्टी मिनिस्टर साहब ने कहा, उस पर गौर किया होता तो आपको मालूम हो गया होता कि साउथ-ईस्टर्न रेलवे का नम्बर जरा बाद में आता है ।

DELHI DEVELOPMENT (PROVISIONAL) AUTHORITY

***1110. Dr. Suresh Chandra :** Will the Minister of Health be pleased to state :

(a) whether it is a fact that the Delhi Development (Provisional) Authority has issued demolition notices for old constructions in the rural and semi-urban areas of Delhi State and if so, how many demolition notices have been issued so far ;

(b) whether prior to the issue of notices, the Development Authority did not prepare any list of old constructions in the controlled areas ;

(c) if not, why not; and

(d) whether demolition notices were issued in such cases also where only plastering or white-washing was being done?

The Minister of Health (Rajkumari Amrit Kaur) : (a) No. Demolition notices are issued only in respect of unauthorised constructions undertaken after the 11th November, 1955.

(b) and (c). A complete list is under preparation.

(d) Demolition notices were issued only in cases where after enquiry the Authority was satisfied that an entirely new unauthorised construction or addition was made after the 11th November, 1955. No demolition notices were issued in cases where only plastering or whitewashing of an existing construction was carried out.

Dr. Suresh Chandra : May I now whether the Government have given notice to the people to prove their cases where demolition notices have been issued for the old constructions, and also whether the Government is aware of harassment of the people?

Rajkumari Amrit Kaur : No harassment of the people is being pursued. Actually in the demolition, when notices are given, the people are given details as to why the constructions are being demolished, and no action is taken unless there is sufficient proof that the construction came up after the 11th November, 1955.

Dr. Suresh Chandra : Is the Government aware of the complaints received by so many Members of Parliament from the people of Delhi about the demolition notices unjustly served on them?

Rajkumari Amrit Kaur : Complaints will always come, but I would like to have the co-operation of the hon. Members where unauthorised construction has been done after due notice was given to the people.

Shri D. C. Sharma : May I know how many persons or families are going to be affected by these demolition notices and whether any attempts have been made to give them alternative accommodation elsewhere?

Rajkumari Amrit Kaur : Where it is possible to give them alternative accommodation, it will be given, but for people who put up unauthorised structures and break the law, it is difficult to give accommodation.

Shri Keshavaiengar : In view of the fact that there is a serious housing problem in Delhi, may I know whether Government has a scheme for regularising these irregularities in deservicing cases?

Rajkumari Amrit Kaur : No irregularity can be regularised if the law has been broken deliberately.

Shri D. C. Sharma : May I ask the hon. Minister to give a factual statement about the number of families that are going to be affected by this and about the alternative accommodation that is going to be offered? It will be kind of you to ask the hon. lady Minister to give factual information.

Rajkumari Amrit Kaur : I can give the number of demolition orders that have been issued up to date. It is 786. How many members of the families there will be.....

Mr. Speaker : At the rate of 5.

Shri R. P. Garg : May I know how many of the people on whom demolition notices are served were refugees from West Pakistan?

Rajkumari Amrit Kaur : I am sorry I cannot give that information.

Sardar Iqbal Singh : May I know whether in respect of the land acquired by Government from these persons, they will give compensation in the form of land or cash?

Rajkumari Amrit Kaur : There is no question of compensation where the law has been deliberately broken.

Mr. Speaker : Next question.

Dr. Suresh Chandra : There is another question on the same subject. Question No. 1136. Can we take it up?

Mr. Speaker : Will the hon. Minister answer 1136?

Rajkumari Amrit Kaur : Yes.

DELHI DEVELOPMENT (PROVISIONAL) AUTHORITY

***1136. Dr. Suresh Chandra :** Will the Minister of Health be pleased to state :

(a) whether the Tri-Nagar Panchayat (Registered) filed a list of old constructions with the Delhi Development (Provisional) Authority ;

(b) if so, the date on which the list for Onkar Nagar A.S.B. was filed and the date on which the Authority got it verified ;

(c) the number of verified cases ;

(d) whether such lists of old constructions are very helpful in locating the new constructions, if any, and